

(2019) 11 DEL CK 0083

In the Delhi High Court

Case No : Original Miscellaneous Petition (MISC.)(COMM.) No. 433 Of 2019

Jasdan Energy Pvt. Ltd

APPELLANT

Vs

Inox Wind Limited & Anr

RESPONDENT

Date of Decision : 06-11-2019

Acts Referred:

Arbitration & Conciliation Act, 1996 — Section 29A(4), 29A(5)

Citation : (2019) 11 DEL CK 0083

Hon'ble Judges : Jyoti Singh, J

Bench : Single Bench

Advocate : Shyel Trehan, Ashna Abrol

Final Decision : Allowed

Judgement

Jyoti Singh, J

I.A. No. 15473/2019 (for exemption)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

O.M.P.(MISC.)(COMM.) 433/2019

1. Issue notice.

2. Ms. Ashna Abrol, Advocate enters appearance on behalf of respondent and accepts notice.

3. This is a joint petition under Section 29A (4) and (5) of the Arbitration & Conciliation Act, 1996, (hereinafter referred to as 'the Act') seeking extension of time for completion of the arbitral proceedings and passing of Award.

4. On 28.5.2017, Arbitral Tribunal had entered upon reference. Thereafter, time has been extended from time to time by mutual consent of the parties as well as through various orders passed by this Court.

5. Learned counsels for the parties submit that final arguments have commenced and respondent's arguments are underway. The petition has been filed seeking further extension of six months from 9.11.2019 for completion of proceedings.

6. With the consent of the parties, time for completion of the proceedings and passing of the Award is extended by a period of six months, with effect from 9.11.2019.

7. Petition is allowed in the aforesaid terms.